

SHRI I. K. GUJRAL : It will be shot in Mysore.

MR. SPEAKER : You can also witness the shooting.

16.18 hrs.

CONSTITUTION (AMENDMENT)  
BILL\*

[Amendment of Article 39 (Bill No. 33 of 1969)]

श्री श्रीम प्रकाश त्यागी (मुरादाबाद) : अध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि भारत के संविधान में भागे संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाए।

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India"

*The Motion was Adopted*

श्री श्रीम प्रकाश त्यागी : अध्यक्ष महोदय मैं विधेयक पेश करता हूँ।

CONSTITUTION (AMENDMENT) BILL\*

[Amendment of Article 39 (Bill No.32 of 1969)]

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MR. SPEAKER : The question is ;

"That leave be granted to introduce a Bill further to amend the Constitution of India"

*The Motion was adopted*

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IDENTITY CARD BILL \*

श्री महाराज सिंह भारती (मेरठ) : अध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि सभी मतदाताओं को पहचान-पत्र जारी करने के लिए उपबन्ध करने वाले विधेयक को पेश करने की अनुमति दी जाए।

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the issue of identity cards to all the voters"

*The Motion was Adopted*

श्री महाराज सिंह भारती : अध्यक्ष महोदय, मैं विधेयक को पेश करता हूँ।

SALARIES AND ALLOWANCES  
OF MEMBERS OF PARLIAMENT  
(AMENDMENT) BILL\*

(Amendment of sections 4, 5, etc.)

श्री पन्नालाल बारूपाल (गंगानगर) : मैं प्रस्ताव करता हूँ कि संसद सदस्यों के वेतन तथा भत्ते अधिनियम, 1954 में भागे संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाए।

MR. SPEAKER ; Motion moved :

"That leave be granted to introduce a Bill further to amend the Salaries and Allowances of Members of Parliament Act, 1954",

SHRI S. M. BANERJEE (Kanpur) : It is my painful duty to oppose the introduction of this Bill. Let not Shri Barupal or anybody else in the House misunderstand me.

SHRI SONAVANE (Pandharpur) : Was it painful for him to accept the enhanced salary ?

SHRI S. M. BANERJEE : I am one of those who are already suffering. I was a Child of adversity and I am still facing the same adverse circumstances (Interruptions).

You remember that a Committee was appointed under your guidance which went into this question and submitted a report. The representative of my group, Shri

Vasudevan Nair, and Shri Rabi Ray have among others, appended minutes of dissent. I will quote from Shri Vasudevan Nair's minute of dissent :

"As far as amenities and facilities are concerned, I could not agree with many of the recommendations such as Rs. 100 per month for stenographer, first class pass with P.T.Os. and attendants' passes and still further concession in house rent, water and electricity charges".

I am convinced that there is justification only for such amenities and facilities which are absolutely essential to help members to discharge their public duties more effectively. I was assured by my hon. friends that if any legislation was brought in, it would have in it only the agreed recommendations of the Committee. Now in the statement of objects and reasons of the Bill sought to be introduced by Shri Barupal, it is observed :

"A Joint Committee on Salary, allowances and other amenities to members of Parliament was nominated by the Speaker of Lok Sabha and the Chairman of Rajya Sabha to get into the question of providing further amenities and facilities to members of Parliament in pursuance of a motion adopted by Lok Sabha on the 26th April 1968".

Perfectly right.

"The Committee, in their report presented to Lok Sabha on the 7th August 1968, have made a number of recommendations in respect of amenities and facilities to be provided to members of Parliament".

He has not mentioned that notes of dissent were appended. I am glad that Shri Barupal in his Bill has not sought to raise the allowance from Rs. 31 to Rs. 51.

MR. SPEAKER : Do not go into details at this stage.

SHRI S. M. BANERJEE : I have two or three objections.

He says :

"A member shall be provided with a free furnished A type flat with a servant quarter and a garage".

Members of Parliament come from rural and urban areas and represent the common people.

MR. SPEAKER : He wants something and does not want something else.

AN HON. MEMBER : He can forgo what he does not want.

SHRI S. M. BANERJEE : That is not the point. I am making an objective analysis.

He says that a free A class type flat should be given. Then he wants a servant quarter and a garage. Members are so poor that they cannot pay Rs. 16 or Rs. 17 so he wants a garage. For keeping what? Goat? If you can purchase a car, you can pay Rs. 16.

MR. SPEAKER : No details at this stage.

SHRI S. M. BANERJEE : I am only trying to convince the House. I am not repeating anything.

Then he says :

"Every member shall be provided with one free non-transferable pass of the highest class which shall entitle him to travel at any time by bus in his State".

SHRI RANGA (SriKakulam) : Why should he be allowed to take such a long time, going into such details at this stage?

MR. SPEAKER : I know it. If prof. Ranga is opposing introduction of a Bill, he can also take three or four minutes. I allow only one member to oppose introduction. I do not want to be taught procedure. I know rules (*Interruptions*).

SHRI S. M. BANERJEE : "Every Member shall be provided with one free

non-transferable pass of the highest class which shall entitle him to travel at any time....."

MR. SPEAKER : Don't bring this at this stage.

SHRI S. M. BANERJEE : There are only two classes—one is the highest class and the other is the lowest class. Highest-class can only mean on the top of the bus.

Sir, I oppose this Bill.

MR. SPEAKER : We do not want any discussion please. (*Interruptions*).

श्री आर्ज करनेजीब (बम्बई दक्षिण) :  
अध्यक्ष महोदय, आप इस पर बोल लेने दें।  
हम इस विषयक के पेश होने का विरोध करते हैं।

MR. SPEAKER : Nobody will be allowed at this stage to speak. Only one has been allowed according to rules to oppose.

Now I put it to the vote of the House.

The question is :—

"That leave be granted to introduce a Bill further to amend the Salaries and Allowances of Members of Parliament Act, 1954".

I think 'ayes' have it.

SOME HON. MEMBERS : The 'Noes' have it.

MR. SPEAKER : Division. Let the Lobbies be cleared.

SHRI S. M. BANERJEE : Sir, let us hear the Finance Minister.

SEVERAL HON. MEMBERS : No, no.

MR. SPEAKER : The doors are closed. Not even the Prime Minister can come now.

The Lobby has been cleared.

The question is :

"That leave be granted to introduce a Bill further to amend the Salaries and Allowances of Members of Parliament Act, 1954".

*The Lok Sabha divided.*

Division No. 13 ]

[ 15-32 hrs.

AYES

Achal Singh, Shri  
Amin, Shri R. K.  
Anjanappa, Shri B.  
Arumugam Shri R. S.  
Babunath Singh, Shri  
Barua, Shri Bedabrata  
Barupal, Shri P. L.,  
Besra, Shri S. C.  
Bohra, Shri Onkarial  
Chandrika Prasad, Shri  
Chatterjee, Shri N. C.  
Chaudhary, Shri Nitiraj Singh  
Dasappa, Shri Tulsidas  
Deo, Shri K. P. Singh  
Deo, Shri P. K.  
Deshmukh, Shri Shivajirao S.  
Dinesh Singh, Shri  
Dixit, Shri G. C.  
Dwivedi, Shri Nageshwar  
Gopalan, Shrimati Suseela  
Gupta, Shri Lakhna Lal  
Kamble, Shri  
Katham, Shri B. N.  
Kavade, Shri B. R.  
Khan, Shri H. Ajmal  
Kinder Lal, Shri  
Koushik Shri K. M.  
Kushok Bakula, Shri  
Kushwah, Shri Y. S.  
Lakshmikanthamma, Shrimati  
Laskar, Shri N. R.  
Mahadeva Prasad, Dr.  
Majhi, Shri M.  
Malhotra, Shri Inder J.

Marandi, Shri  
 Master, Shri Bhola Nath  
 Mody, Shri Piloo  
 Pahadia, Shri Jagannath  
 Pandey, Shri Vishwa Nath  
 Partap Singh, Shri  
 Parthasarathy, Shri  
 Poonacha, Shri C. M.  
 Pramanik, Shri J. N.  
 Prasad Shri Y. A.  
 Radhabai, Shrimati B.  
 Raghu Ramaiah, Shri  
 Raj Deo Singh, Shri  
 Raju, Shri D. B.  
 Raju, Dr. D. S.  
 Ram Dhan, Shri  
 Ram Swarup, Shri  
 Randhir Singh, Shri  
 Ranga, Shri  
 Rao, Shri Thirumala  
 Rao, Dr. V. K. R. V.  
 Raut, Shri Bhola  
 Reddy, Shri M. N.  
 Reddy, Shri R. D.  
 Saigal, Shri A. S.  
 Sayeed, Shri P. M.  
 Sayyad Ali, Shri  
 Sen, Shri Dwaipayana  
 Sequeira, Shri  
 Shambhu Nath, Shri  
 Sharma, Shri Modhoram  
 Shashi Bhushan, Shri  
 Shastri, Shri Sheopujan  
 Sheo Narain, Shri  
 Siddheshwar Prasad, Shri  
 Singh, Shri D. N.  
 Snatak, Shri Nar Deo  
 Somani, Shri N. K.  
 Sonar, Dr. A. G.  
 Sonavane, Shri  
 Supakar, Shri Sradhakar  
 Suraj Bhan, Shri  
 Suryanarayana, Shri K.  
 Swell, Shri  
 Tiwary, Shri K. N.  
 Tula Ram, Shri  
 Verma, Shri Balgovind

Verma, Shri Prem Chand  
 Virbhadra Singh, Shri  
 Viswanatham, Shri Tenneti  
 Vyas, Shri Ramesh Chandra

## NOES

Anirudhan, Shri K.  
 Badradduja, Shri  
 Banerjee, Shri S. M.  
 Bharati, Shri Maharaj Singh  
 Fernandes, Shri George  
 Gopalan, Shri P.  
 Joshi, Shri S. M.  
 Kalit, Shri Dhireswar  
 Khan, Shri Latafat Ali  
 Menon, Shri Vishwanatha  
 Mulla, Shri A. N.  
 Nihal Singh, Shri  
 Rajaram, Shri  
 Ray, Shri Rabi  
 Reddy, Shri Eswara  
 Roy, Shri Bishwanath  
 Sambhali, Shri Ishaq  
 Satya Narain Singh, Shri  
 Subravalu, Shri

MR. SPEAKER : The result of the division is : *Ayes 84; Noes. 19.*

*The motion was adopted*

SHRI P. L. BARUPAL : Sir, I introduce the Bill.....(*Interruptions*).

16.32 hrs.

ENLARGEMENT OF THE APPELLATE (CRIMINAL) JURISDICTION OF THE SUPREME COURT BILL

MR. SPEAKER : We shall now take up Shri Mulla's Bill. Shri Mulla may continue his speech.

16.32½ hrs.

[MR. DEPUTY SPEAKER *in the chair.*]

SHRI A. N. MULLA (Lucknow) : Mr. Deputy Speaker, Sir, I had just opened my lips on the last day when this House adjourned. I consider it a privilege to move this Bill for in its scope and im-